

[English]

SHRI P.R. DASMUNSI : They cannot discuss Gujarat here. *(Interruptions)* This is highly derogatory. You cannot discuss the conduct of either the Speaker or the Deputy Speaker of the State Assembly in the House ... *(Interruptions)* The rule does not permit it. The rule is very clear. You cannot discuss the conduct of the Deputy Speaker of the other House ... *(Interruptions)* Sir, your conduct cannot be discussed in any of the State Assembly neither the conduct of the Deputy Speaker nor of the Speaker of the State Assembly can be discussed here

[Translation]

SHRI JASWANT SINGH : He is right ... *(Interruptions)* What Shri Dasmunsi has stated is right. But, we want to apprise you of the issue here so that the situation is well understood first ... *(Interruptions)*

[English]

SHRI P.M. SAYEED (Lakshadweep) : Sir, you should give your ruling as to whether you have suspended the Question Hour or not?

[Translation]

MR. DEPUTY SPEAKER : I will allow you also, but first listen to him. You can also speak.

SHRI JASWANT SINGH : The incident which took place in Gujarat Legislative Assembly is the murder of democracy and a conspiracy. If the leaders of Congress Party from Gujarat come here and meet the Hon. Prime Minister ... *(Interruptions)*

[English]

SHRI P.R. DASMUNSI : Mr. Deputy Speaker, Sir, have you received a formal motion to suspend the Question Hour? ... *(Interruptions)* They can raise this issue during the Zero Hour

MR. DEPUTY SPEAKER : Please sit down. Question No. 441—Shri Manikrao Hodlya Gavit.

(Interruptions)

SHRI P.R. DASMUNSI : No issue can be raised during the Question Hour without bringing a formal motion to suspend the Question Hour. ... *(Interruptions)*

SHRI P.M. SAYEED : Mr. Deputy Speaker, Sir, Let them raise this issue during the Zero Hour. Let the Question Hour continue. ... *(Interruptions)*

SHRI JASWANT SINGH : Mr. Deputy Speaker, Sir, confidence or lack of confidence in the Government has to be determined in the Assembly. We cannot decide it outside. ... *(Interruptions)*

SHRI P.R. DASMUNSI : Mr. Deputy Speaker, Sir, you give your ruling that it cannot be raised in the Question Hour. ... *(Interruptions)*

SHRI JASWANT SINGH : I am not discussing the conduct of the Chairman of the Rajya Sabha, not at all ... *(Interruptions)* You asked me as to what the facts are. I was just presenting the facts before you. ... *(Interruptions)* We are not discussing the conduct of other Assemblies. ... *(Interruptions)*

MR. DEPUTY SPEAKER : I have already asked Mr. Manikrao Hodlya Gavit to ask Question No. 441.

ORAL ANSWERS TO QUESTIONS

11.12 hrs.

[English]

Pilferage of Coal

*441. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways have at any stage made an assessment of the loss of coal by pilferage, while in transit from the coal fields to destinations;

(b) if so, the outcome thereof, and

(c) the preventive measures taken to cut down such losses and the extent to which it involves the railway staff and the Railway Protection Force en route?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) to (c) A statement is laid on the table of the Sabha

STATEMENT

(a) to (c) Railways do not undertake the assessment of loss of coal due to pilferage enroute, as the coal is moved at owner's risk predominantly in open wagons. Railways also do not supervise loading at collieries not provided with weigh bridges, and unloading at the destination.

The Railways have a system of preventing theft/pilferage of coal and other commodities in stations, yards and in transit. Railway Protection Force is deployed in the yards to prevent pilferage of all the commodities transported in Railway wagons including coal. The other preventive steps taken are as follows :

1. On sections which are identified as vulnerable for theft/pilferage, goods trains including coal rains are escorted by armed RPF staff.
2. Intensive beat patrolling is also undertaken in major yards and affected sections/areas.
3. Crime Intelligence Wing of the RPF is activated which collect criminal intelligence and on the basis of which

raids and searches are conducted to seize the stolen materials and bring the culprits to book. In particularly bad areas, dog squads are also deployed.

Railways do not, however, have much control on trains in transit which travel through the various state territories, law and order and control of crime being under the control of the State Governments, that is, the police and civil administration. However, the Railways maintain close coordination with the GRP and local police of various states in seeking their co-operation to apprehend the criminals and stop such activities.

There have been instances of involvement of Railway employees including RPF in pilferage of coal. During the last three years total 183 railway employees including 3 RPF staff were found involved in coal pilferage. Appropriate action was taken against them including prosecution in the court of law.

11.13 hrs.

At this stage, Dr. Satyanarayan Jatia, and some other Hon. Members came and stood on the floor near the Table.

MR. DEPUTY SPEAKER : The House stands adjourned till 12 o'clock.

WRITTEN ANSWERS TO QUESTIONS

Krishi Vigyan Kendras

*442 SHRI MANGAT RAM SHARMA :
SHRI BHAKTA CHARAN DAS :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government propose to establish more Krishi Vigyan Kendras in the country during 1996-97 and 1997-98;

(b) if so, the details thereof, location-wise;

(c) whether the Government are providing any financial assistance to the State Governments for the smooth functioning of existing Krishi Vigyan Kendras;

(d) if so, the criteria fixed for the allocation of assistance for the purpose; and

(e) the amount actually allotted and released during each of the last three years, State-wise?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) The Government has already approved the creation of all the 78 KVKs as stipulated during the VIIIth Plan. However, in addition 20 districts have been identified for the establishment of new KVKs subject to clearance of Planning Commission and availability of funds during 1996-97. In so far as, establishment of KVK during 1997-98 is concerned, the details will be worked out while functioning the IXth Plan.

(c) Yes Sir, 6 KVKs under state government/public undertakings are being provided financial assistance, in addition to 141 KVKs under state agricultural universities/central universities, 26 KVKs under ICAR Institutes and 88 under voluntary organizations are also being given financial assistance.

(d) Funds are allotted for the activities based on annual action plan prepared by each KVK. Major activities of KVK include vocational training to farmers, farm women and rural youths, on-farm testing on crop, horticulture, live stock and other areas, front line demonstration on oilseeds and pulses and inservice training of field level extension officials.

(e) The total amount sanctioned to States/U.Ts. during the last three years is Rs. 102.38 crores and total amount released is Rs. 105.56 crores. The State and Year-wise details are given in the attached statement.

STATEMENT

(Rs. in Lakh)

Sl. No.	Name of States/U.T.	1993-94		1994-95		1995-96		Total	
		Sanctioned	Released	Sanctioned	Released	Sanctioned	Released	Sanctioned	Released
1	2	3	4	5	6	7	8	9	10
1.	A & N Islands	27.48	—	19.75	21.85	16.93	43.64	64.16	65.49
2.	Andhra Pradesh	328.07	353.98	219.70	245.86	226.10	313.28	773.87	913.12
3.	Arunchal Pradesh	33.92	19.85	31.21	38.13	11.95	11.95	76.08	69.93
4.	Assam	43.34	37.21	44.23	59.08	116.36	69.84	203.93	262.42
5.	Bihar	236.64	265.70	355.56	248.76	304.01	214.64	896.21	729.10